©
GOVERNMENT OF TAMIL NADU
2019

[Regd. No. TN/CCN/467/2012-14.
[R. Dis. No. 197/2009.
[Price: Rs. 2.40 Paise.

TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 34] CHENNAI, WEDNESDAY, AUGUST 21, 2019
Aavani 4, Vikari, Thiruvalluvar Aandu–2050

Part II—Section 2

Notifications or Orders of interest to a section of the public issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

CONTENTS

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

Indian Veterinary Council Act.—1984, (Central Act 52 of 1984)-Appointment of nominated member to the Tamil Nadu State Veterinary Council 748

BACKWARD CLASSES, MOST BACKWARD CLASSES AND MINORITIES WELFARE DEPARTMENT

Tamil Nadu State Minorities Commission Act.—Nomination of certain Person as Member of Tamil Nadu State Minorities Commission . 748

COMMERCIAL TAXES AND REGISTRATION DEPARTMENT

Indian Stamp Act.—

Remission of duty chargeable in respect of the instrument of Lease to be executed between M/s. Faery Estates Private Limited and the International Bank for Reconstruction and Development and registered as Document in Neelangarai Sub-Registrar Office .. 748

Provisions for the Consolidation of duty chargeable in respect of issue of Policies by the New India Assurance Company Limited, Chengalpattu for certain period under the Act. 748-749

FINANCE DEPARTMENT

Tamil Nadu Transparency Tenders Act. 749

HOME DEPARTMENT

Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act—1. Messers. SAPL Reality Corporation Limited, Krishnagiri District, ... 749-750

Prevention of Corruption Act.—Notification 750

LABOUR AND EMPLOYMENT DEPARTMENT

Industrial Disputes Act.—Declaration of Fertiliser Industry as Public Utility Service 750

Labour Courts for Adjudication 751

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

Appointment of nominated Members to the Tamil Nadu State Veterinary Council under the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984).

[G.O. Ms. No. 102, Animal Husbandry, Dairying and Fisheries (AH3), 31st July 2019, ஆடி 15, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/AHDF/678/2019.—Under clause (c) of sub-section (1) read with sub-section (2) of Section 32 of the Indian Veterinary Council Act, 1984 (Central Act 52 of 1984), the Governor of Tamil Nadu hereby nominates the following persons as members to the Tamil Nadu State Veterinary Council namely:–

1. Dr. K.S. Sundararajan,
Additional Director of Animal Husbandry Department/Chief Executive Officer,
Tamil Nadu Livestock Development Agency (Retired)
2. Dr. N. Srikumar,
Veterinary Assistant Surgeon, Pet Clinic,
Adayar, Chennai-28.
3. Dr. B. Saravanan,
Veterinary Assistant Surgeon,
Veterinary Dispensary,
Vallam, Thanjavur.

K. GOPAL,
Principal Secretary to Government.

BACKWARD CLASSES, MOST BACKWARD CLASSES AND MINORITIES WELFARE DEPARTMENT

Nomination of certain Person as Member of Tamil Nadu State Minorities Commission under the Tamil Nadu State Minorities Commission Act.

[G.O. Ms. No. 45, Backward Classes, Most Backward Classes and Minorities Welfare (MWRU), 2nd August 2019, ஆடி 17, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/BCMBCMW/679/2019.—In exercise of the powers conferred by sub-section (1) of Section 3 of the Tamil Nadu State Minorities Commission Act, 2010 (Tamil Nadu Act 21 of 2010), the Governor of Tamil Nadu hereby nominates Thiru U. Sudhir Lodha as a member of the Tamil Nadu State Minorities Commission in the Vacancy caused due to resignation of Thiru Mohammed John.

A. KARTHIK,
Secretary to Government.

COMMERCIAL TAXES AND REGISTRATION DEPARTMENT

Notifications under the Indian Stamp Act.

Remission of duty chargeable in respect of the instrument of Lease to be executed between M/s. Faery Estates Private Limited and the International Bank for Reconstruction and Development and Registered as Document in Neelangarai Sub-Registrar Office under the Act.

[G.O. Ms. No. 110, Commercial Taxes and Registration (J1), 6th August 2019, ஆடி 21, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/680/2019.—In exercise of the powers conferred by clause (a) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby remits the duty chargeable under the said Act in respect of the instrument of lease deed executed between M/s. Faery Estates Private Limited and the International Bank for Reconstruction and Development and registered as Document No. 5877/2015 of Neelangarai Sub-Registrar Office.

2. This notification shall be deemed to have come into force on 27th July 2015.

Ka. BALACHANDRAN,
Principal Secretary to Government.

Provisions for the Consolidation of duty chargeable in respect of issue of Policies by the New India Assurance Company Limited Chengalpattu for certain period under the Act.

[G.O. (Rt) No. 410, Commercial Taxes and Registration (J1), 24th July 2019, ஆடி 8, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/681/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs. 14,400/- (Rupees fourteen thousand and four hundred only) chargeable under the said Act in respect of issue of policies by the New India Assurance Company Limited, Chengalpattu for the period from 1st July 2019 to 30th June 2020.

New India Assurance Company Limited, Madurantakam.

[G.O. (Rt) No. 411, Commercial Taxes and Registration (J1), 24th July 2019, ஆடி 8, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/CTR/682/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs. 10,000/- (Rupees ten thousand only) chargeable under the said Act in respect of issue of policies by the New India Assurance Company Limited, Madurantakam for the period form 1st July 2019 to 30th June 2020.

Provisions for the consolidation of duty chargeable in respect of issue of policies by the United India Insurance Company Limited, Regional Office, Chennai-6 for certain period under the Act.

[G.O. (Rt.) No. 417, Commercial Taxes and Registration (J1), 29th July 2019, ஆடி 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No. II(2)/CTR/683/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby Provides for the consolidation of duty of Rs. 50,00,000/- (Rupees fifty lakh only) chargeable under the said Act in respect of issue of policies by the United India Insurance Company Limited, Regional Office, Chennai-6 for the period from 1st April 2019 to 31st March 2020.

Provisions for the consolidation of duty chargeable in respect of issue of policies by Life Insurance Corporation of India P&GS Unit Tirunelveli for certain period under the Act.

[G.O. (Rt.) No. 433, Commercial Taxes and Registration (J1), 31st July 2019, ஆடி 15, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No. II(2)/CTR/684/2019.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), the Governor of Tamil Nadu hereby provides for the consolidation of duty of Rs. 20,00,000/- (Rupees Twenty lakh only) chargeable under the said Act in respect of issue of policies by the Life Insurance Corporation of India, P&GS Unit, Tirunelveli for the period from 1st April 2019 to 31st March 2020.

C. SEKAR,
Deputy Secretary to Government.

FINANCE DEPARTMENT

Notifications under the Tamil Nadu Transparency in Tenders Act.

[G.O. Ms. No. 232, Finance (Salaries), 30th July 2019, Aadi 14, Vikari, Thiruvalluvar Aandu-2050.]

No.II(2)/FIN/685/2019.—Under clause (f) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the procurement of hundred percent Banian Cotton Knitted White Half Sleeves from the Tamil Nadu Special Police Ladies Banian Manufacturers Industrial Co-operative Society Limited, Tiruchirappalli by the Director General of Police for a period of 3 years, upto March 31, 2021.

S. KRISHNAN,
Principal Secretary to Government.

HOME DEPARTMENT

Secretariat, 21st August 2019

Messers SAPL Reality Corporation Limited, Krishnagiri District under the Tamil Nadu Protection of Interests of Depositors (in Financial Establishment) Act.

No. II(2)/HO/686/2019.—

[Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997 (Tamil Nadu Act 44 of 1997) - Messers SAPL Realty Corporation Limited, Krishnagiri District - Default in return of deposits by the Financial Establishment - Ad-interim order attaching the immovable properties of the said financial establishment under Section 3 of the said Act - Orders - Issued.]

The following Government Order is Published:-

[G.O. Ms.No. 385, Home (Police XIX), 26th July 2019, ஆடி 10, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

READ:-

From the Additional Director General of Police, Economic Offences Wing, Chennai, Letter Rc.No.C1/EOW-II/2449/2016, dated 30-04-2019.

Order: No. 385, Home (Police XIX), 26th July 2019.

WHEREAS, complaints have been received from a number of depositors that Messers SAPL Realty Corporation Limited, Krishnagiri District has defaulted the return of deposits made by the depositors after maturity;

AND WHEREAS, the Government are satisfied that the said financial establishment is not likely to return the deposits to the depositors and hence, the Government have to protect the interests of such depositors;

AND WHEREAS, the immovable properties specified in the Schedule to this order are alleged to have been procured by the said financial establishment from and out of the deposits collected from the depositors;

NOW, THEREFORE, in exercise of the powers conferred by Section 3 of the Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997 (Tamil Nadu Act 44 of 1997), the Governor of Tamil Nadu hereby makes an ad-interim order attaching the immovable property which is standing in the name of Tmt.S.Sarala, one of the Directors of Messers SAPL Realty Corporation Limited, Synergy House No.3/594-3, Jackappan Nagar, Royappa Layout, Krishnagiri as specified in the Schedule to this order and transfers the control over the said immovable property to the Competent Authority, namely, the Competent Authority and District Revenue Officer, Krishnagiri District appointed under the said Act.

2) The Competent Authority and District Revenue Officer, Krishnagiri District is requested to pursue further action in accordance with the procedure laid down in sub-sections (3) and (4) of Section 4 of the said Act and also the formalities prescribed in the Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Rules, 1997.

3) The Special Public Prosecutor, Special Court for the Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997 Coimbatore, is requested to render necessary assistance to the Competent Authority, Krishnagiri District for filing the application before the Special Court constituted under the said Act.

(By order of the Governor)

THE SCHEDULE

Details of immovable property attached in G.O.MS.No.385.

Home (Police-19) Department. Dated 26.07.2019.

Serial No.	*Name and address of the owner of the property*	*Survey No. and Document No.*	*Details of the Property*	*Value of the property [Building / Land] [in Rs.]*
1.	S.Sarala W/o Senthilkumar, D.No.72/28, Co-operative Colony, Krishnagiri District. Now at 1/433-3, Sathya Sai Nagar, Cambridge School Opposite, Kattikanapalli Village, Krishnagiri.	Old S.F.No.354/7 New S. F.No. 354/10, Kattikanapalli Village, Krishnagiri District. Doc.No.2965/2012	Area 2700 Square feet in existing concrete House (Ground floor 132.78 Square meters. 1st floor 81.92 Square meters.)	39,02,708 5,42,700
			Total	**44,45,408**

NIRANJAN MARDI,
Additional Chief Secretary to Government.

Notification under the Prevention of Corruption Act.

[G.O. Ms. No. 390, Home (Courts-II), 1st August 2019, ஆடி 16, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/HO/687/2019.—In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Corruption Act, 1988, (Central Act 49 of 1988) the Governor of Tamil Nadu hereby appoints the Judge specified in column (1) of the Table below, as special Judge to try the cases specified in column (2) thereof, in addition to the existing cases, as they are offences specified in sub-section (1) of Section 3 of the said Central Act 49 of 1988 investigated by the Directorate of Vigilance and Anti-Corruption and the Crime Branch, Criminal Investigation Department, Chennai.

THE TABLE

Judge (1)	*Cases* (2)
X Additional City Civil and Sessions Judge / Special Judge, Chennai. (X Additional City Civil Court / Special Court for exclusive trial of cases under Prevention of Corruption Act, Chennai)	1. FIR in DVAC Cr.No.3/AC/2011/CC-III 2. FIR in DVAC Cr.No.11/AC/2011/KM 3. FIR in DVAC Cr.No.17/AC/2011/VL 4. FIR in DVAC Cr.No.1/AC/2012-CC-IV 5. FIR in DVAC Cr.No.6/AC/2012/CC-I

NIRANJAN MARDI,
Additional Chief Secretary to Government.

LABOUR AND EMPLOYMENT DEPARTMENT

Declaration of Fertiliser Industry as Public Utility Service for certain period under the Industrial Disputes Act.

[G.O. (Rt) No.194, Labour and Employment (D2), 27th June 2019, Aani 12, Vikari, Thiruvalluvar Aandu-2050.]

No.II(2)/LE/688/2019.—WHEREAS the Governor of Tamil Nadu is satisfied that public interest requires that the "Fertiliser Industry" should be declared as a public utility service for the purposes of the Industrial Disputes Act, 1947 (Central Act XIV of 1947);

NOW, THEREFORE, in exercise of the powers conferred by sub-clause (vi) of clause (n) of Section 2 of the said Act, the Governor of Tamil Nadu hereby declares that the "Fertiliser Industry" to be a public utility service for the purposes of the said Act for a period of six months with effect on and from the date of publication of this Notification in the *Tamil Nadu Government Gazette*

Disputes between Workmen and Managements referred to Labour Courts for Adjudication

S.N.Y. ஆட்டோடெக் பிரைவேட் லிமிடெட், இருங்காட்டுக்கோட்டை

[அரசாணை (டி) எண்.448, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (அ2)த் துறை, 26 ஜூலை 2019, ஆடி 10, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/689/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக, காஞ்சிபுரம் மாவட்டம், இருங்காட்டுக்கோட்டையில் இயங்கி வரும் S.N.Y. ஆட்டோடெக் பிரைவேட் லிமிடெட், என்ற நிர்வாகத்திற்கும் ஒன்றுபட்ட தொழிலாளர் கூட்டமைப்பு என்ற தொழிற்சங்கத்திற்கும் இடையே 19 தொழிலாளர்கள் மீதான சட்டவிரோத கதவடைப்பு மற்றும் 04–09–2018 முதல் வேலை நிறுத்தத்தில் ஈடுபட்டு வந்தது தொடர்பாக தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை காஞ்சிபுரம், தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, காஞ்சிபுரம், தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2A) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு காஞ்சிபுரம், தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

S.N.Y. ஆட்டோடெக் பிரைவேட் லிமிடெட், நிர்வாகம் கீழ்குறிப்பிட்டுள்ள 19 தொழிலாளர்களை 03–09–2018 அன்று முதல் கதவடைப்பு செய்துள்ளதாக தொழிற்சங்கம் தெரிவித்துள்ளது சரியானது தானா? இல்லையெனில் அத்தொழிலாளர்களுக்கு கதவடைப்பு செய்த நாள் முதல் மீண்டும் பணியமர்வு அளிக்கப்படும் நாள் வரை அளிக்கப்பட வேண்டிய நிவாரணம் குறித்து நிர்ணயிக்கவும்:–

வ. எண்.	தொழிலாளர்கள்	வ. எண்.	தொழிலாளர்கள்
1	அருள். S	11	ஹரிபாஸ்கர் K.P.
2	அஜித்குமார். R	12	ஷங்கர் K.
3	ஹரிஷ். S	13	வேல்முருகன் D.
4	தினேஷ்குமார் D.	14	கலைவாணன் V.
5	காஜாராம்துல்லா. S.K.	15	தாமோதரன் J.
6	முஹமத் தாஹிர். M	16	விஷ்ணுதாசன் K.
7	வீரபாண்டி. C	17	மகேஷ்வரி R.
8	பிரபு. S	18	பாஸ்கர்
9	நவீன்	19	பிரகாஷ்
10	காலீஸ்வரன். S.		

தமிழ்நாடு அரசு போக்குவரத்து கழகம் திருநெல்வேலி

[அரசாணை (டி) எண்.453, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (பி1)த் துறை, 26 ஜூலை 2019, ஆடி 10, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/690/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக, தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், திருநெல்வேலி என்ற நிர்வாகத்திற்கும், நெல்லை மாவட்டப் போக்குவரத்து தொழிலாளர் சங்கம், சிஐடியு, தூத்துக்குடி புறநகர் கிளை என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற்தகராறை நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தொழிற்தகராறு, திருநெல்வேலி தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2ஏ) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு திருநெல்வேலி தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

திரு. S. இராமசுப்பிரமணியன், ஓட்டுநருக்கு (பணி எண் 8848) ஆப்செண்ட் செய்த (27.07.2017) நாளை தற்செயல்விடுப்பாக கருதி, அதற்குரிய சம்பளத்தையும் அபராதமாக பிடித்தம் செய்த ரூ.1000/–யும் திரும்ப வழங்க வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா?

ஆம் எனில் உரிய உத்தரவு பிறப்பிக்கவும்.

[அரசாணை (டி) எண்.461, தொழிலாளர் மற்றும் வேலைவாய்ப்பு (பி1)த் துறை, 29 ஜூலை 2019, ஆடி 13, விகாரி, திருவள்ளுவர் ஆண்டு–2050.]

No.II(2)/LE/691/2019.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக, தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், திருநெல்வேலி என்ற நிர்வாகத்திற்கும், நெல்லை சிதம்பரனார் குமரி மாவட்ட அரசு போக்குவரத்து எம்ப்ளாயீஸ் யூனியன், திருநெல்வேலி என்ற தொழிற்சங்கத்திற்குமிடையே தொழிற்தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற்தகராறை நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தொழிற்தகராறு, திருநெல்வேலி தொழிலாளர் நீதிமன்ற தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947–ஆம் ஆண்டு தொழிற்தகராறுகள் சட்டத்தின் 10(2ஏ) பிரிவின்கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு திருநெல்வேலி தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு

எழுவினா

திரு. N. மாரியப்பன், ஓட்டுனருக்கு (பணி எண் 7856) வருடாந்திர ஊதிய உயர்வினை அதன் திரண்ட பயனுடன் ஒரு வருடத்திற்கு நிறுத்தி வைத்து நிர்வாகம் வழங்கிய 21–01–2017 நாளிட்ட தண்டனையை ரத்து செய்ய வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா?

ஆம் மெனில் உரிய உத்தரவு பிறப்பிக்கவும்.

சுனீல் பாலீவால்,
அரசு முதன்மைச் செயலாளர்.

PRINTED AND PUBLISHED BY THE DIRECTOR OF STATIONERY AND PRINTING, CHENNAI
ON BEHALF OF THE GOVERNMENT OF TAMIL NADU